(i) Statement showing Action Taken by the Government on the Observations/Recommendations contained in the Twenty-ninth Report of the Committee on External Affairs (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in its Twenty-fourth Report (Seventeenth Lok Sabha) on 'India's Policy Planning and Role of Think Tanks with Special Reference to ICWA and RIS'; and

(ii) Statement showing Action Taken by the Government on the Observations/Recommendations contained in the Thirtieth Report of the Committee on External Affairs (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in its Twenty-second Report (Seventeenth Lok Sabha) on 'India's Neighbourhood First Policy'.

ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon. Members, the House had decided, on the recommendation of the Business Advisory Committee, to skip lunch during the first leg of the Session to complete discussion on the Motion of Thanks and the General Discussion on the Union Budget. Today, the General Discussion on the Union Budget is scheduled to commence. If the House so agrees, we may start the discussion at 2.00 pm, after lunch recess. In order to complete the discussion and afford a reasonable opportunity to Members, the House may sit late for two hours each day, today and tomorrow, and skip lunch hour tomorrow, if the House so agrees.

SOME HON. MEMBERS: Okay, Sir.

MATTERS RAISED WITH PERMISSION

MR. CHAIRMAN: Thank you. Now, Matters raised with permission. Dr. Ajeet Madhavrao Gopchade. ...*(Interruptions)*...

डा. अजित माधवराव गोपछड़े (महाराष्ट्र): आदरणीय सभापति महोदय ...(**व्यवधान**)...

MR. CHAIRMAN: One minute. ...*(Interruptions)*... Please,.. ...*(Interruptions)*...

डा. अजित माधवराव गोपछड़े : आदरणीय सभापति महोदय ...(**व्यवधान**)...

MR. CHAIRMAN: Now, Demand for... ...*(Interruptions)*...Hon. Members, please, the Leader of the House. ...*(Interruptions)*...

सभा के नेता (श्री जगत प्रकाश नड्डा) : सर, ...(**व्यवधान**)...

MR. CHAIRMAN: Please take your seat. ...*(Interruptions)*...Please take your seats. ...*(Interruptions)*... There may be...

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) : सर, यह तीसरी बार हो गया है। ...(**व्यवधान**)...

MR. CHAIRMAN: I am exactly doing that. ...*(Interruptions)*...I am sorry. ...*(Interruptions)*...Demand for timely updation of Aadhaar details. Mr. Gopchade, please continue.

Demand for timely updation of Aadhaar details

डा. अजित माधवराव गोपछड़े (महाराष्ट्र) : आदरणीय सभापति महोदय ...(**व्यवधान**)... नकली आधार कार्ड के गलत इस्तेमाल को रोकने के लिए पुनः सत्यापन प्रक्रिया में मद्रास उच्च न्यायालय ने हाल ही में संपत्ति लेन-देन में उपयोग किए गए चार जाली आधार काड्र्स के संबंध में पुलिस में शिकायत दर्ज करने का आदेश दिया है। इस मामले ने धोखाधड़ी और पहचान प्रणाली की अखंडता के बारे में गंभीर चिंताएं उत्पन्न की हैं। महोदय, आधार कार्ड, जो भारत में कानूनी और वित्तीय लेन-देन के लिए अनिवार्य है, उसका दुरुपयोग न केवल व्यक्तिगत पहचान की सुरक्षा को खतरे में डालता है, बल्कि यह पूरे सिस्टम की विश्वसनीयता को भी कमजोर करता है। जब ऐसे जाली दस्तावेज़ों का उपयोग किया जाता है, तो यह न केवल धोखाधड़ी को बढ़ावा देता है, बल्कि नागरिकों के लिए भी एक बड़ा खतरा बन जाता है। ईडी ने झारखंड और पश्चिमी बंगाल में अवैध आव्रजन की जाँच के तहत छापे मारे थे। ये छापे उन एजेंटों पर केंद्रित थे, जो भारतीय नागरिकता का दावा करने वाले बंगलादेशी नागरिकों को धोखाधड़ी वाले दस्तावेज प्रदान कर रहे हैं। यह स्थिति राष्ट्रीय सुरक्षा के लिए गंभीर चुनौतियाँ पेश करती है, क्योंकि अवैध आव्रजन से न केवल सामाजिक ताने-बाने में खटास आती है, बल्कि यह देश के कानूनों और नियमों का उल्लंघन भी करता है। भारत की यूआईडीएआई ने हाल ही में व्यक्तियों को यह सलाह दी है कि वे अपने आधार कार्ड की जानकारी को अपडेट करें। यह सलाह विशेष रूप से उन लोगों को दी गई है, जिनका आधार कार्ड एक दशक पहले जारी किया गया था। महोदय, यह कदम महत्वपूर्ण है, क्योंकि समय के साथ व्यक्तियों की जानकारी, जैसे नाम, पता, जन्म तिथि एवं व्यक्तिगत विवरण बदल सकते हैं। हाल ही में यूआईडीएआई ने स्पष्ट किया है कि ये अपडेट्स करना अनिवार्य नहीं है, लेकिन इस मुद्दे पर मैं एक मजबूत सिफारिश करना चाहता हूं। राष्ट्र की विभिन्न चुनावी प्रक्रियाओं में

धोखाधड़ी की जाँच के दौरान यह सामने आया है कि बंगलादेशी घुसपैठिए वोट डालने में संलग्न हैं। यह स्थिति लोकतांत्रिक प्रक्रिया की निष्पक्षता को प्रभावित करती है और नागरिकों के अधिकारों को भी संकट में डालती है। ऐसे मामलों की संख्या बढ़ती जा रही है। पहचान और नागरिकता से संबंधित मुद्दों पर कड़ी निगरानी और उचित कार्रवाई की आवश्यकता है, ताकि देश की सुरक्षा और कानून व्यवस्था को सुनिश्चित किया जा सके। महोदय, मेरा मानना है कि केंद्रीय सरकार को एक कानून बनाना चाहिए, जिसके तहत आधार कार्ड धारकों को अपने आधार कार्ड की जानकारी को नियमित रूप से अपडेट करना अनिवार्य हो। इसके साथ ही यह भी व्यवस्थित किया जाए की सभी नागरिकों की जानकारी अद्यतन और सटीक हो। महोदय, इसके साथ ही केंद्रीय सरकार को अपने अपडेट के लिए आवश्यक एक शुल्क भी लागू करना चाहिए। यह शुल्क न केवल आधार अपडेट प्रक्रिया का प्रबंधन करने में मदद करेगा, बल्कि यह भी सुनिश्चत करेगा कि ये लोग अपने आधार कार्ड की जानकारी को गंभीरता से लें। सिटिजन रजिस्ट्रेशन सिस्टम पोर्टल के माध्यम से अगर आधार कार्ड को सिस्टम से लिंक करेंगे, तो नकली आधार कार्ड के दुरुपयोग को रोकने में महत्वपूर्ण मदद मिलेगी। अवैध गतिविधि से जुड़ा हुआ नकली आधार कार्ड का उपयोग विभिन्न प्रकार की धोखाधड़ी और अपराधों में किया जाता है। मैं इसकी सुरक्षा के लिए, आधार प्रणाली की विश्वसनीयता को बढ़ाने के लिए और नागरिकों की सुरक्षा के लिए एक महत्वपूर्ण उपाय करने के लिए दृढ़ता से यह सुझाव देना चाहता हूं कि सरकार इस दिशा में ठोस कदम उठाए और आधार कार्ड प्रणाली को अधिक प्रभावी और सुरक्षित बनाए।

MR. CHAIRMAN: The following hon. Members associated themselves with the issue raised by the hon. Member, Dr. Ajeet Madhavrao Gopchade: Shri Sujeet Kumar (Odisha), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri Brij Lal (Uttar Pradesh), Shrimati S. Phangnon Konyak (Nagaland), Shri Deepak Prakash (Jharkhand), Shrimati Geeta alia Chandraprabha (Uttar Pradesh), Dr. Kalpana Saini (Uttarkhand), Shri Aditya Prasad (Jharkhand), Ms.Kavita Patidar (Madhya Pradesh), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri R. Girirajan (Tamil Nadu), Shrimati Sulata Deo (Odisha), Dr. Anil Sukhdeorao Bonde (Maharashtra), Shri Jose K. Mani (Kerala), Shrimati Sumitra Balmik (Madhya Pradesh), Shri Dhananjay Bhimrao Mahadik (Maharashtra) and Dr. Fauzia Khan (Maharashtra).

Hon. Members, before I call out the next speaker, I will make an appeal. We are Council of States; we are House of Elders. It is required of us to patiently hear anyone who has been legitimately given floor by the Chairman. I will not appreciate any disturbance. There are occasions when people may be euphoric and otherwise also. This House has to send a very sober message that this House is meant for expression and dialogue and we will uphold it. I am sure the Leader of the House and the Leader of the Opposition both will extend their warmest cooperation to me. I am calling Shrimati Sonia Gandhi who had taken oath as a Member on 4th April, 2024. It

is her maiden intervention in the House. She is making contribution on 'Concern over the people deprived of entitlements under the National Food Security Act, 2013'. Shrimati Sonia Gandhi.

Concern over the people deprived of entitlements under the National Food Security Act, 2013

SHRIMATI SONIA GANDHI (Rajasthan): Hon. Chairman, thank you for giving me this opportunity to speak. The National Food Security Act (NFSA) introduced by the UPA Government in September, 2013, was a landmark initiative aimed at ensuring food and nutritional security for the country's 140 crore population. This legislation played a crucial role in protecting millions of vulnerable households from starvation, particularly, during the Covid-19 crisis. It is this Act that provided the basis for the Pradhan Mantri Garib Kalyan Anna Yojana. Under the NFSA, 75 per cent of the rural population and 50 per cent of the urban population are entitled to receive subsidized foodgrains. However, the quota for the beneficiaries is still determined based on the 2011 Census, which is now well over a decade old. For the first time in independent history, the Decennial Census has been delayed by more than four years. Originally scheduled for 2021, there is still no clarity on when the Census will be conducted. The Budget allocations reveal that the updated Census is unlikely to be conducted this year as well. Around 14 crore eligible Indians are thus being deprived of their rightful benefits under the NFSA. It is imperative, Sir, that the Government prioritizes the completion of the Census as soon as possible, and ensure that all deserving individuals receive the benefits guaranteed to them under the NFSA. Food security is not a privilege; it is a fundamental right. Thank you.

MR. CHAIRMAN: The following hon. Members associated themselves with the issue raised by the hon. Member, Shrimati Sonia Gandhi: Shri Mukul Wasnik (Rajasthan), Shri A.A. Rahim (Kerala), Shri Imran Pratapgarhi (Maharashtra), Dr. V. Sivadasan (Kerala), Shri Haris Beeran (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shrimati Renuka Chowdhury (Telangana), Shri Ashok Singh (Madhya Pradesh), Shri G.C. Chandrashekhar (Karnataka), Shri Anil Kumar Yadav Mandadi (Telangana), Shri M. Shanmugam (Tamil Nadu), Shrimati Rajani Ashokrao Patil (Maharashtra), Shri Manoj Kumar Jha (Bihar), Shri Sanjay Singh (National Capital Territory of Delhi), Shri Pramod Tiwari (Rajasthan), Shri Sandosh Kumar P (Kerala), Shri Saket Gokhale (West Bengal), Shrimati Sulata Deo (Odisha), Shri Jose K. Mani (Kerala), Shri K.T.S. Tulsi (Chhattisgarh), Shri Prem Chand